

**GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO.1555
TO BE ANSWERED ON 02.08.2021**

DEMOLITION OF MOSQUE IN WAQF PROPERTY AT BARABANKI, UTTAR PRADESH

1555. SHRI ABDUL WAHAB:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the illegal demolition of mosque structure in a waqf property located in Barabanki, Uttar Pradesh has come to the notice of Government;
- (b) if so, the reasons for such unlawful demolition of mosque;
- (c) whether Government has asked for any report from the Government of Uttar Pradesh in this regard;
- (d) if so, the details thereof; and
- (e) whether Government is willing for an independent enquiry into the matter?

ANSWER

MINISTER OF MINORITY AFFAIRS

(SHRI MUKHTAR ABBAS NAQVI)

- (a) to (e) As per provisions of Section 32 of the Waqf Act 1995 as amended, general superintendence of all waqf properties in a State is vested with the State/UT Waqf Boards (SWBs) and the Waqf Board is empowered to manage these waqf properties. A petition regarding demolition of a mosque structure in a waqf property located in Barabanki, Uttar Pradesh has been filed before the Allahabad High Court vide Misc. Bench No. 11879 of 2021. The matter is sub-judice.
